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4.	Container Corporation of India Limited	New Delhi
5.	Dedicated Freight Corridor Corporation of India Limited	New Delhi
6.	Ircon International Limited	New Delhi
7.	Indian Railway Catering & Tourism Corporation Limited	New Delhi
8.	Indian Railway Finance Corporation Limited	New Delhi
9.	Konkan Railway Corporation Limited	Navi Mumbai, Maharashtra
10.	Mumbai Railway Vikas Corporation Limited	Mumbai, Maharashtra
11.	RailTel Corporation of India Limited	New Delhi
12.	BITES Limited	Gurgaon, Haryana
13.	Rail Vikas Nigam Limited	New Delhi

(b) These CPSEs are not appointing contract/casual labourers.

(c) to (f) Do not arise.

(g) No complaints and cases of violations have been received by these CPSEs.

**Increase in freight charges of key commodities**

3387. SHRI R.C. SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railways have raised freight charges on some of the key commodities like sugar, salt, petroleum products, etc.; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI):

(a) Since July 2006, there has been no across the board increase in freight rates by Railways. However, as a process of rationalization, minor adjustment in telescopic rate structure was carried out in December 2010, in respect of all commodities except Foodgrains, Flours & Pulses and Chemical Manures and a minor change has been made in classification of Sugar and De-oiled Cake. However, there has been no increase in the classification of Salt and Petroleum Products.

(b) The classification of Sugar has been raised from Class-110 to Class-120. The rate structure (Taper) for all commodities except Foodgrains, Flours & Pulses and Chemical Manures has been increased ranging from 0.15% to 3.99% up to 500 kilometers and a flat 4% beyond 501 kilometers. The main reason was to offset the increase in input costs and ordinary working expenses.

#### Illegal sale of tickets

†3388. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the drive undertaken to check illegal sale of railway tickets by touts active at railway stations and unauthorized travel agencies and action taken against them during last three years;

(b) whether despite action taken by Government against such people and agencies, illegal sale of rail tickets is continuously rising;

(c) if so, the details thereof;

(d) whether the staff posted at ticket counters are also directly involved in the illegal sale of rail tickets; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI):

(a) Details of the checks conducted against irregular sale of tickets at railway stations, in and around booking/reservation offices and against unauthorized agents along with the number of touts apprehended/prosecuted during the last three years are given below:

Year	No. of checks conducted	No. of touts apprehended/ prosecuted
2008-09	61740	2521
2009-10	61914	2480
2010-11	60896	3012
2011-12 (April to July, 2011)	22554	1198

†Original notice of the question was received in Hindi.